

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:2775

ANSWERED ON:12.12.2005

BAN ON COW SLAUGHTER

Adityanath Yogi Shri ;Pathak Shri Brajesh;Rana Shri Kashi Ram;Singh Deo Smt. Sangeeta Kumari

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Government is aware that constitution bench of Supreme Court has upheld the decision to ban slaughters of cow completely in one State of the country in October, 2005;
- (b) if so, whether the Government has any proposal to impose ban on cow slaughter;
- (c) if so, the details thereof;
- (d) if not, the reasons therefor; and
- (e) the name of the States which have already imposed ban on cow slaughter?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI TASLIMUDDIN)

(a): Yes, Sir.

(b)to(d): As per the distribution of legislative powers between the Union And States, the preservation of cattle is a matter on which the state legislatures have exclusive power to legislate (Entry 15 of the List II of 7th Schedule of Constitution).

(e): The names of the States which have already imposed ban on cow slaughter are annexed.

Annexure

The following States /Union Territories have elgislation on banning or restricting slaughter of cow and its progeny:

sl No. State UnionTerritories

- 1 Andhra Pradesh 1 Andaman and Nicobar Islands
- 2 Assam 2 Chandigarh
- 3 Bihar 3 Dadra and Nagar Haveli
- 4 Goa 4 Daman- Diu
- 5 Gujarat 5 Pondicherry
- 6 Haryana
- 7 Himachal Pradesh
- 8 Jammu & Kashmir
- 9 Karnataka
- 10 Madhya Pradesh
- 11 Maharashtra
- 12 Orissa
- 13 Punjab
- 14 Rajasthan
- 15 Sikkim
- 16 Tamil Nadu
- 17 Uttar Pradesh
- 18 West Bengal
- 19 Manipur
- 20 National Cpacital Territory of Delhi
- 21 Uttaranchal
- 22 Jharkhand
- 23 Chattisgarh